

ITEM NO.19

COURT NO.12

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 10258/2017

U.P. POWER CORPORATION LTD & ORS.

Appellant(s)

VERSUS

YASH PAL SINGH & ORS.

Respondent(s)

([Only office Report for clarification in SLP(C) No. 2341/2023 is listed before the Hon. Court])

WITH
SLP(C) No. 2341/2023 (XI)

IA No. 21356/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 21357/2023 - EXEMPTION FROM FILING O.T.)

Date : 02-05-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
 Ms. Aarti U Mishra, Adv.
 Mr. Harsh Som, Adv.
 Mr. R.C.pathak, Adv.

For Respondent(s) Mr. V.K.shukla, Sr. Adv.
 Mr. Mohit Adarsh, Adv.
 Mr. Abdul Qadir Abbasi, AOR

M/S. Gorkela Law Office, AOR
Dr. Manoj Gorkela, Adv.
Mr. Adutiya Veer, Adv.
Mr. Sourav Singh, Adv.
Mr. Varun Kumar, Adv.
Ms. Richa Jaiswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 2341/2023

Through the order dated 17.02.2023, while directing that the amount of 50% which was deposited be released, this Court had

indicated that the,

"disbursal of the amount shall be made to the respondents."

The same shall be read as

"the amount would be disbursed to respondent no.1"

The disbursal be made accordingly.

List the matters before the Bench comprising of Hon'ble Mr. Justice A.S.Bopanna and Hon'ble Mr. Justice S. Ravindra Bhat.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR